

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.667/MP/2025 along with IA No.55/2025

Subject : Petition under Section 79, and Section 79(1)(D of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement dated 20.4.2023 executed between the Petitioner (i.e., KPSI Transmission Limited) and Central Transmission Utility of India Limited, seeking extension of Scheduled COD on account of occurrence of Force Majeure events and additional expenditure incurred on account of change in scope of work.

Petitioner : KPS1 Transmission Limited (KPS1TL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **25.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sourav Roy, Advocate, KPS1TL
Shri Harshit Singh, Advocate, KPS1TL
Shri Devansh Pundir, Advocate, KPS1TL
Shri Anshu Despande, Advocate, KPS1TL
Ms. Purna Priyadrshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Shri Saurabh Mishra, Advocate, MPPMCL
Ms. Rimali Batra, Advocate, RECPDCL
Shri Akhil Hasija, Advocate, CSPDCL
Shri Rohan Mishra, Advocate, CSPDCL
Ms. Mahima Singh, Advocate, CSPDCL
Shri Chetan Saxena, Advocate, KBTL
Shri Ravi Nair, Advocate, KBTL
Shri Akshayvat Kislay, CTUIL
Shri Ranjeet Rajput, CTUIL
Shri Anup Jain, Advocate, MSEDCL
Ms. Nishtha Goyal, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CTUIL, submitted that the Change in Law and Force Majeure claims of the Petitioner are being considered by the Committee constituted to assess such claims of transmission licensees/TSPs pursuant to the deliberations held under the Chairmanship of Secretary (Power),



Govt. of India on 25.2.2025, and as recorded in the Ministry of Power's Minutes dated 7.3.2025. The learned counsel further submitted that since the meetings of this Committee are scheduled for today and tomorrow, the matter may be deferred for some time.

2. The learned counsel for the Petitioner also did not oppose the above submission and requested to list the matter after the Committee deliberates upon its claims.

3. Considering the above, the matter was adjourned and the Respondent, CTUIL, was directed to place on record the minutes/decision of the Committee, on an affidavit, within a month.

4. The Petition will be listed for hearing on **25.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)